ITEM NO.28 COURT NO.1 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)No(s).66/2015

(Arising out of impugned final judgment and order dated 23/12/2014 in SC No. 10/2014 passed by the Additional Sessions Judge, Mapusa, Goa)

TARUNJIT TEJPAL Petitioner(s)

VERSUS

STATE OF GOA Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned judgment and interim relief and office report)

Date: 16/01/2015 This petition was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) **Mr. Kapil Sibal, Sr. Adv.**
Mr. R.N. Karanjawala, Adv.
Mr. Sandeep Kapur, Adv.
Mr. P.K. Dubey, Adv.
Mr. Ravi Sharma, Adv.
Ms. Niharika Karanjawala, Adv.
Mr. Vir Singh Sandhu, Adv.
Ms. Apoorva Pandey, Adv.
Ms. Manik Karanjawala, Adv.
Mr. Adit S. Pujari, Adv.
Mr. Vivek Suri, Adv.
M/s. Karanjawala & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
NEETU KHAJURIA
Date: 2015.01.17
13:37:22 IST
Reason:

Disposed of.

We now direct the learned Trial Judge to

direct the prosecution to provide all relevant documents including unedited CCTV footage etc. (as contained in the order dated 03.05.2014) within three weeks from today to the accused. Till such time, we request the learned Trial Judge to adjourn the proceedings and immediately thereafter start hearing the case on framing of the charges.

If there is some difficulty in complying with our order, we permit the learned Trial Judge to seek extension of time from this Court.

(Neetu Khajuria)
Sr.P.A.

(Vinod Kulvi)
Assistant Registrar